MINUTES OF THE MONTHLY MEETING HELD ON 27.02.2020 AT THE VIDEO CONFERENCE ROOM OF THE ESTABLISHMENT OF DISTRICT AND SESSIONS JUDGE BAKSA, MUSHALPUR TO SORT OUT ISSUES RELATING TO DELAY IN INVESTIGATION AND TRIAL

The monthly meeting of the monitoring committee is held today i.e on 27.02.2020 at 4.30 pm as per direction of the Hon'ble Gauhati High Court vide notification no. 24 dated 24.04.2013 to sort out issues relating to delay in investigation and trial.

The meeting is Chaired by the i/c District and Sessions Judge, Baksa. The Civil Judge and Asst. Sessions Judge, Baksa, Secretary DLSA, Baksa, SDJM(S), Baksa, Representative of Deputy Commissioner, Baksa, Representative of Superintendent of Police, Baksa and I/C Joint Director of Health Services, Baksa attended the meeting.

The meeting deliberated on the following agenda.

**Agenda:**

i) Non service/improper service of process including warrants.

ii) Non receipt of case diaries of cases on time.

iii) Non submission of certificates as per requirement of Section 65-B of the Evidence Act and not conducting forensic examination of the seized articles in IT related cases.

iv) Sitting accommodation of Para-Legal Volunteers (PLV) in the police stations.

v) Appointment of Nodal Officers.

vi) Efficacy of One stop crisis centres.

vii) Anomaly in injury reports.

viii) Dearth of lady doctors in Tamulpur area.

**Agenda No.1:** (Non service/improper service of process including warrants.)

The i/c District and Sessions Judge Baksa and the other judicial officers present apprised the Addl. S.P(HQ) Baksa regarding the non service/improper service of process including warrants and requested him to take effective steps. List of cases had been furnished along with the name of the concerned police stations where the process had not been served. The Addl. S.P(HQ) Baksa had assured to look into the matter.

**Resolution:** It is resolved that the follow up on the matters provided in
the list submitted would be taken up in the next monthly meeting.

**Agenda No. 2:** (Non receipt of case diaries of cases in time)

The Addl. SP(HQ) Baksa was also apprised regarding the issue of non receipt of case diaries in court on time and the Addl. SP(HQ) Baksa also assured to look into the matter.

**Resolution:** It is unanimously resolved that S.P., Baksa be requested to direct all the P.S. in the district to send the C/D on time and in the event of failure the same be informed to the courts well in advance.

**Agenda No. 3:** (Non submission of certificates as per requirement of Section 65-B of the Evidence Act and not conducting forensic examination of the seized articles in IT related cases)

The Addl. SP(HQ) Baksa was also apprised regarding the issue of non submission of certificates as per requirement of Section 65-B of the Evidence Act and not sending the seized articles for forensic examination in cases relating to IT Act and Addl. SP(HQ) Baksa also assured to look into the matter and to take effective steps regarding the matter.

**Agenda No. 4:** (Sitting accommodation of Para-Legal Volunteers (PLV) in the police stations.)

The Addl. SP(HQ) Baksa was also apprised regarding the issue of sitting accommodation of Para-Legal Volunteers (PLV) at the various police stations of Baksa District.

**Resolution:** It is unanimously resolved that the SP, Baksa be requested to take up the matter and provide necessary sitting facility for the PLVs at the Police Stations where PLVs are deputed.

**Agenda No. 5:** (Appointment of Nodal Officers)

The meeting discussed the need of appointment of Nodal officers by the executive for liaisoning with DLSA.

**Resolution:** It is resolved that the Deputy Commissioner, Baksa be requested to look into the matter and take effective steps.

**Agenda No. 6:** (Efficacy of One stop crisis centres)

The meeting also discussed regarding the efficacy of One Stop crisis
centers for victims of trafficking.

**Resolution:** It is resolved that the Addl. Deputy Commissioner, Baksa would inform about the status and functioning of one stop crisis centers taking inputs from the Social Welfare department in the next meeting.

**Agenda No. 7:** (Anomaly in injury reports)

The In charge, Joint Director of Health Services, Baksa was apprised regarding the anomalies in the injury reports submitted by the Medical Officers and the non-mentioning of the police case numbers and the name of the police personnel escorting the victims. The I/c Joint Director of Health Services, Baksa had assured to look into the matter and to take effective steps.

**Agenda No. 8:** (Dearth of lady doctors in Tamulpur area)

The meeting discussed the issue of dearth of lady doctors in the Tamulpur area causing hardships to the victims of sexual assault cases.

**Resolution:** It is resolved that the concerned authority be requested by the Joint Director, Health to look into the matter and to take effective steps for providing peripheral medical service to the needy.

Name and designation of the participants along with signatures.